

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 587/2024

**In the matter of:**

Mohd. Kamran Civilian Welfare Charitable Trust ...Applicant

Versus

Govt. of NCT of Delhi ...Respondents

**NDOH:-16.07.2025**

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Filed by:

New Delhi:

Dated: 07.04.2025

Delhi Pollution Control Committee

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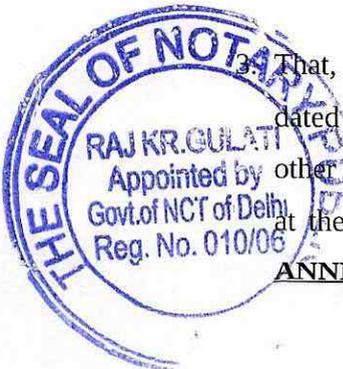
**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE (RESPONDENT NUMBER-1) WITH  
RESPECT TO THE ORDER DATED 08.08.2024.**

I, P.S. Pankaj, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, the Hon'ble Tribunal taken up this matter on 08.08.2024 and pleased to issue notice on the basis of the letter submitted by applicant. Grievance in this matter is about operation of illegal factory running on Government land at 1584, Ground Floor, Street Peepal Wali Pahari Bhojhla, Turkman Gate, Delhi.

3. That, the complaint received in DPCC was forwarded to MCD vide letter dated 23.09.2024 to take necessary action for closure of the unit as well as other similarly placed units operational in Non-conforming/ Residential area at the earliest. Copy of the letter dated 23.09.2024 is enclosed herewith as

**ANNEXURE-1.**



4. That, in reference to the letter dated 23.09.2024 issued by DPCC, MCD has submitted its response dated 17.03.2025 interalia mentioning that, site {1584, GF, Street Peepal Wali, Pahari Bhojla, Turkman Gate, Delhi} was inspected on 01.01.2025 & 21.01.2025 and during the inspections no commercial activities was found running at Ground floor. MCD also provided photographs taken during the inspection. Copy of reply alongwith photographs submitted by MCD dated 17.03.2025 are enclosed herewith as ANNEXURE-2 (colly).
5. The present status report may kindly be taken on record.

  
DEPONENT

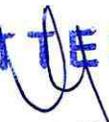
VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this \_\_\_ day of April, 2025.

4 APR 2025

  
DEPONENT

  
**ATTESTED**  
NOTARY PUBLIC  
GOVT OF NCT OF DELHI

4 APR 2025



Most Urgent  
Hon'ble NGT MATTER  
By Speed Post



**DELHI POLLUTION CONTROL COMMITTEE**

4th & 5th Floor, ISBT Building  
Kashmere Gate, Delhi 110006  
(Visit us at <https://www.dpccocmms.nic.in>)



F. No. DPCC/CMC-VII/NGT(OA-587/2024)/4284-87 Dated: 23-9-2024

To,

The Commissioner (MCD),  
4<sup>th</sup> Floor, Dr. SPM, Civic Centre,  
Minto Road, Delhi – 110002

**Sub: - Order passed by Hon'ble NGT in OA No. 587/2024 "Mohd. Kamran Civilian Welfare Charitable Trust Vs. GNCTD"**

Sir,

This has reference to the order dated Hon'ble NGT order dated 08.08.2024 (copy enclosed) which is reproduced as follows:-

- “ ...
2. *In the letter petition the allegation is against a factory running in Government land bearing no. 1584, Ground Floor, Street Peepal Wali Pahari Bhojhla, Turkman Gate, Delhi in violation of environmental norms.*
  3. *The complaint is that the unit is using heavy metal cutting machine, punching machine etc and causing damaging to the building which is on the verge of collapse.*
  4. *It is also the allegation that unit is running unauthorized/illegally in Government land/public land. Further allegation is that due to the vibrations of the machines in the factory there is danger to the surrounding areas where the cracker are being developed in the wall and anytime a major accident can take place.*
- “ ...”

In pursuance of orders dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding “Shifting of Industries from non-conforming/ residential areas”. In the order dated 07.05.2004; Hon'ble Supreme Court directed that all industrial units operating in non-conforming/ residential areas of the Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

Also, in the meetings held on 08.12.2010, 14.07.2011, 09.12.2011 & 05.06.2015 in the office of Chief Secretary Delhi for implementation of above order, it has been decided that action on industries operating in non-conforming areas and violating Master Plan of Delhi will be taken under the Delhi Development Act by DDA in development areas and MCD in other areas. DPCC acts under the provisions of Environmental Laws only on legal units, duly explained and agreed in the said meetings.

You are therefore requested to **take necessary action for closure of the said unit as well as other similarly placed units operational in Non-confirming/Residential Area at the earliest.** An early compliance report is kindly solicited so that an ATR could be filed before Hon'ble NGT.

This is being issued as per the approval of the Competent Authority of Delhi Pollution Control Committee.

Yours sincerely

  
SEE, CMC-VII  
P. S. Paulraj  
Senior Environmental Engineer  
Delhi Pollution Control Committee  
4th & 5th Floor, ISBT Building  
Kashmere Gate, Delhi-110006

**Copy for necessary compliance/information to:**

1. The District Magistrate (Central), Office of the District Magistrate, 14, Daryaganj, Delhi - 110002
2. The Deputy Commissioner (MCD), Nigam Bhawan, Old Hindu College, Chabi Ganj, Mori Gate, Delhi - 110006
3. I/c Legal Cell, DPCC, 5<sup>th</sup> Floor, ISBT Kashmere Gate, Delhi - 110006





**MUNICIPAL CORPORATION OF DELHI**  
 Office of the Assistant Commissioner, City S.P. Zone  
 Nigam Bhawan, Old Hindu College, Kashmere Gate,  
 Delhi - 110006

5

Email ID:- ac.spzone@gmail.com

NO. AC/CSPZ/MCD/2025/D- 1804

Dated: 17/03/2025

To,

The Senior Environmental Engineer,  
 Delhi Pollution Control Committee,  
 4<sup>th</sup> & 5<sup>th</sup> Floor, ISBT Building, Kashmere Gate,  
 Delhi-110006

Annexure-2

Sub:- Order passed by Hon'ble NGT in OA No. 587/2024 "Mohd. Kamran Civilian Welfare Charitable Trust Vs GNCTD."

Please refer to letter No. DPCC/CMC-VII/NGT(OA-587/2024)/2024/4284-87 dated 23.09.2024 regarding running factory at 1584, GF, Street Peepal Wali, Pahari Bhojla, Turkman Gate, Delhi.

In this regard, it is submitted that the concerned LI has inspected the site in question on 01.01.2025 & 21.01.2025 i.e. 1584, GF, Street Peepal Wali, Pahari Bhojla, Turkman Gate, Delhi and it was found that there was no commercial activities running at Ground Floor. The photographs taken during the inspection are attached herewith.

Encl.- As stated above.

Assistant Commissioner  
 City-S P Zone, MCD

Copy for kind information to:-

1. Dy. Commissioner, City S P Zone.

CMC-VII/388  
 19/3/2025

P  
 20/3

Sh. Haqshid, JEE  
 21/3/25

W  
 29/3

T B Bhawan

Delhi Pollution Control Committee  
 Dairv No. 159587  
 18 MAR 2025  
 CMC-7  
 Sign. of Receiving Officer

